

DR. V. K. R. V. RAO : The question does not really arise out of this. But I will say, certainly.

SHRI S. M. BANERJEE : From various reports it appears that the recommendations of this Wage Board are not going to be unanimous but will be by majority. I would like to know this. Since Government has also started modifying the recommendations of Wage Boards as they have done in the case of Electricity Board workers for which the Labour Minister was asked to resign—I do not know whether he has actually resigned or not—, there is a lurking fear in the minds of port and dock workers that if the recommendations of the Wage Board are unanimous, the Government might modify those and if the report is by majority, then it may not be implemented. I want to know from the hon. Minister whether, in the event of there not being unanimity in the Wage Board members, he will see that the report is implemented, i.e., whether the majority report will be implemented.

DR. V. K. R. V. RAO : It is an entirely hypothetical question.

SHRI NATH PAI : No, Sir. What is hypothetical in this? Is it hypothesis? You must define it, Sir. (Interruption)

MR. SPEAKER : I do not know whether he is in a position to say anything now. (Interruption)

SHRI INDRAJIT GUPTA : Majority reports are not being implemented.

MR. SPEAKER : If he can answer, I will be very happy.

SHRI NATH PAI : He is going to receive the report. Is it hypothetical? Is it hypothetical to suggest that the report will be received one day? How is he insinuating that it is a hypothetical question? The report will be received, and when, in due course, the report is received, what will they do with regard to the majority recommendations? We should know that. It is not at all hypothetical.

SHRI S. M. BANERJEE : My question was whether, in the event of a majority report being received, it will be implemented. Let him answer that. An assurance should be given that the majority report will be implemented.

DR. V. K. R. V. RAO : I am surprised why such a distinguished student of English

language as my hon. friend, Mr. Nath Pai, should not have quite followed why I said that it was a hypothetical question....

SHRI NATH PAI : I never followed my professors.

DR. V. K. R. V. RAO : I was not your professor. It would have been much better if I had been....

SHRI NATH PAI : One cannot forget one's nature.

DR. V. K. R. V. RAO : The question was whether I would be prepared to accept the report if it was a majority report. Till I know whether it is a majority report or not, it will be very difficult for me to come to a judgment. So, is it not a hypothetical question?

SHRI S. S. KOTHARI : Would the Minister kindly inform as to what are the guidelines indicated by the Government to the Wage Board with regard to evolution of wage structure and whether it will be need-based or linked to price level, whether minimum wage will be provided and so on?

DR. V. K. R. V. RAO : I think, that comes under 'terms of reference'.

MR. SPEAKER : You can place a copy of that on the Table of the House.

DR. V. K. R. V. RAO : Yes, Sir.

#### WRITTEN ANSWERS TO QUESTIONS

##### NEW DELHI MUNICIPAL COMMITTEE

\*391. SHRI RAM SWARUP VIDYARTHI :

SHRI CHENGALRAYA NAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Metropolitan Council and the Delhi Municipal Corporation through a unanimous decision had urged the Central Government to make New Delhi Municipal Committee an elected body and whether this was also endorsed by the Lt. Governor of Delhi, and

(b) if so, the reasons for bypassing the unanimous view of the elected representatives of the Metropolitan Council and the Delhi Municipal Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Metropolitan Council did pass such a reso-

lution and it was endorsed by the Lt. Governor. Government are not aware of any such resolution having been passed by the Delhi Municipal Corporation.

(b) It was not considered proper to introduce the system of election in respect of the New Delhi Municipal Committee because bulk of the property in New Delhi belongs to the Central Government and a large section of the people working in this area are public servants who cannot in any case be returned as Members of an elected local body.

**PRIMARY SCHOOLS WITHOUT BUILDINGS IN U.P.**

\*398. SHRI VISHWA NATH PANDEY : Will the Minister of EDUCATION be pleased to state :

(a) the total number of Primary Schools at present in Uttar Pradesh State;

(b) the number of schools which are functioning without any building;

(c) whether it is a fact that the teachers of the Primary Schools in Uttar Pradesh State are not paid their pay and allowances regularly and if so, the districts in which such payments have not been made by the District Boards;

(d) whether it is also a fact that there are several District Boards against whom charges of bribery, corruption, nepotism, irregularity in appointment of teachers and embezzlement were made and if so, the names of such District Boards in Uttar Pradesh; and

(e) the steps taken by Government against such District Boards ?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) :** (a) to (e). The information is being collected from the State Government and will be laid on the Table of the Sabha as soon as possible.

**INDISCIPLINE IN BANARAS HINDU UNIVERSITY**

\*399. SHRI SARJOO PANDEY : Will the Minister of EDUCATION be pleased to state :

(a) whether Government are aware that the lawlessness by the students has increased during the last three years in Banaras Hindu University;

(b) whether it is a fact that those students, who were debarred for taking active part in certain incidents in 1967 have again been admitted this year by the present Vice-Chancellor;

(c) whether it is also a fact that mass copying is prevalent in examination halls and that the Examiners are threatened by the students who indulge in copying; and

(d) the steps which Government are contemplating to take to set things right at the University ?

**THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) :** (a) to (c). No. Sir.

(d) Does not arise.

**CONCESSIONS FOR AIRLIFTING OF TEA BY I.A.C.**

\*400. SHRI C. K. CHAKRAPANI :  
SHRIMATI SUSEELA GOPALAN :  
SHRI K. M. ABRAHAM :  
SHRI JYOTIRMOY BASU :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines offers special bulk freight rates for airlifting of tea;

(b) if so, the reasons and the nature of the concessions;

(c) the total amount involved in these concessions during the last three years;

(d) whether Government are considering a proposal to discontinue the concessions; and

(e) if so, the reasons therefor ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) and (b). Indian Airlines do not have any special concessional rates for tea. Tea, however, along with other commodities offered in bulk for air transport, is carried on certain routes where cargo capacity is available at bulk rates, which are normally 40% to 50% below the normal freight rate.

(c) The information is not available as no separate account is maintained of the freight earnings in respect of each item.

(d) and (e). Do not arise.